

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: HIGH COURT FOR THE STATE OF TELANGANA – Nomination of Judicial Officers of the District Judiciary to participate in the in the two days National Annual Stakeholders Consultation on “Safeguarding the Girl Child: Towards a Safer and enabling environment for her in India”, schedule to be held on 11.10.2025 and 12.10.2025 at the Supreme Court Auditorium, 3rd floor, C-block, Additional Building Complex, New Delhi, in association with UNICEF – ***Relief Arrangements* – ORDERS – ISSUED.**

- READ:**
1. e-mail dated 27.09.2025, from the Office of Secretary to Juvenile Justice Committee, Supreme Court of India, New Delhi.
 2. High Court's proceedings in Roc.No.2025/SO/2025, dated 07.10.2025.

* * *

ORDER ROC.NO. 4346/2025 - B.SPL., DATED: 08.10.2025

The High Court is pleased to pass the following order:

The following Judicial Officers mentioned in Column No.2, vide High Court's Proceedings 2nd read above are nominated to participate in the two days National Annual Stakeholders Consultation, scheduled to be held on 11.10.2025 and 12.10.2025 at the Supreme Court Auditorium, 3rd floor, C-block, Additional Building Complex, New Delhi, in association with UNICEF.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. M.K.PADMAVATHI, Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases, Rangareddy District at L.B.Nagar.	XI Additional District and Sessions Judge-cum-XI Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
2.	SRI P.ANJANEYULU, Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases, Rangareddy District at Rajendranagar.	X Additional District and Sessions Judge-cum-X Additional Metropolitan Sessions Judge, Rangareddy District at Rajendranagar.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said Annual Stakeholders Consultation.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Heads, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Annual Stakeholders Consultation, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge, if any.

- NOTE:** 1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the Annual Stakeholders Consultation at the Supreme Court Auditorium, 3rd floor, C-block, Additional Building Complex, New Delhi.
2. The nominated officers are entitled only for actual journey period.

**REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)**

To

1. The Officers.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Principal District and Sessions Judge, Rangareddy District at L.B. Nagar.
4. The Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases, Rangareddy District at L.B.Nagar.
5. The Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases, Rangareddy District at Rajendranagar.
6. The X Additional District and Sessions Judge-cum-X Additional Metropolitan Sessions Judge, Rangareddy District at Rajendranagar.
7. The XI Additional District and Sessions Judge-cum-XI Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
8. The District Treasury Officer, Kongara Kalan Village, Rangareddy District.
9. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

+ *Spare...*